

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
13-02-2024 AT 10:30 AM**

**IA(IBC) 1810 & 1811/2023, IA(IBC) 316/2024 in  
CP(IB) No. 11/10/HDB/2017  
u/s. 10 of IBC, 2016**

**IN THE MATTER OF:**

Kamineni Steels & Power India Pvt Ltd

**...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 316/2024**

Matter passed over. Matter called again. Learned Senior Counsel representing the applicant along with counsels, learned counsel Mr. Rajashekar Salvaji, for Respondent No.1 and Mr Vasta Kumar, Liquidator present physically. Counter of Respondent No.1 has been filed, copies served on the other side. As regards to the other respondent's proof of service not filed. Learned counsel Smt Shiren Sethna Baria, present and stated that she was instructed to appear on behalf of the respondent no.2 and under takes to file Vakalat on behalf of respondent no.2. Let the applicant serve a copy of application on respondent No.2. For filing counter of Respondent No.2 two weeks' time granted.

Heard learned senior counsel for the applicant. For filing Vakalat one week and for filing counter for Respondent no.2 two weeks' time granted. Let the copy of the same be served to the applicant. Applicant should file rejoinder if any within one week thereafter. Meanwhile parties shall file brief synopsis along with case laws well before next hearing date. Further actions deemed for post filing of this IA are subject to the final result of this IA, matter adjourned to 26.02.2024.

**IA(IBC) 1810 /2023 & IA(IBC) 1811/2023**

Learned senior counsel Mr. Vikram, for the counsel on record for applicant present physically. Heard learned senior counsel and for continuation, matter adjourned to 26.02.2024, meanwhile since the learned liquidator stated before the bench that he wanted to share the report filed on 18.12.2020 to the applicant which according to the liquidator would offer complete clarity, and sought permission. Permitted. In the open court, copy has been given. Hence, for continuation of submissions and for reply, matter adjourned to 26.02.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**